

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

STARRED QUESTION NO:13  
ANSWERED ON:24.07.2006  
ENVIRONMENTAL CLEARANCE IN SEZS  
Yadav Shri Ram Kripal

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) the criteria laid down for environmental clearance of industries set up in Special Economic Zones (SEZs) in the country;
- (b) whether some SEZs are not following the prescribed guidelines for giving clearance before establishment of such industries;
- (c) if so, the details thereof alongwith the complaints received in this regard; and
- (d) the follow-up action taken thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a), (b), (c) and (d) A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO.13 FOR ANSWER ON 24.7.2006 REGARDING ENVIRONMENTAL CLEARANCE IN SEZS

- (a) Industries to be located in the Special Economic Zones (SEZs) would attract environmental clearance if they fall under Schedule-I of the Environment Impact Assessment Notification, 1994 as amended from time to time.
- (b) and (c): As informed by Ministry of Commerce & Industry (SEZ section), no such information has been received with regard to SEZs.
- (d) : Does not arise.